

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP (IB) No.689/7/NCLT/AHM/2019

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2020

Name of the Company:

Shri Chintan Nayyar
V/s
Lakshya Lifecare Products Pvt Ltd

Section:


Section 7 of the Insolvency & Bankruptcy Code ,2016

ORDER

Learned Counsel Ms. Karina P on behalf of Ld. Counsel Mr. Arjun Sheth appeared for the Financial Creditor.

Learned Counsel Mr. Monaal J Davawala appeared for the Corporate Debtor.
Both of them make statement that matter has already been settled. Accordingly, Financial Creditor filed withdrawal purshish. Permission for withdrawal of this proceeding is granted. Proceeding stands withdrawn and disposed of.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B. GOSAVI)
MEMBER (JUDICIAL)

Dated this the 11th day of August, 2020.

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